

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.136(ND)/2016
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017**

NAME OF THE COMPANY: Peacock Group Inc. & Anr.
Vs
M/s. Direct Resource India Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 241/242,244 & 59 of the Companies Act 1956 and
241/242 of the Companies Act 2013.**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	CAPTAIN P CHOPRA	R-2	DIRECT RESOURCE (I) PVT LTD	P Chopra

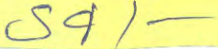
ORDER

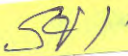
Both sides are present. The respondent mentions Company Application CA No.93/2017 wherein he has sought for stay of the Extraordinary General Meeting scheduled on 19.04.2017 i.e. today for the purpose of removal of Applicants/Respondents No. 2 and 3 from the Board of Directors of the Respondent No.1 Company. After hearing both the sides at some length, in view of the final hearing fixed on 26.5.2017, we find it appropriate that while allowing the Extraordinary General Meeting scheduled for today to go on, however, we are inclined to direct the Respondent No.1 Company to abstain from giving effect to any Resolutions that may be passed relating to removal of the Applicants/Respondent No.2 and 3 from the Board of Directors of the Company till the disposal of the application taking into consideration the pending Company Petition initiated by the petitioner

contd.

itself holding 99% of the paid up capital of the company. The non applicant petitioner/Respondents in the application will file its reply within a period of 2 weeks from today with an advance copy being served on the Applicants. The Applicants will file their rejoinder, if any, within a period of two weeks thereafter.

List the application along with the main Petition on 26.5.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
19.04.2017